

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 22nd day of December, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.
HON. MR. D. R. TIWARI, A.M.

O.A. No. 1580 of 2004

R.P. Verma, son of Late N.L. Verma, r/o 29, Janta Colony,
Shahganj, Agra..... Applicant.

Counsel for applicant : Sri S.P. Singh.

Versus

1. Union of India through the Secretary, Ministry of
Communication, Department of Post, New Delhi.
2. Post Master General, Agra Region, Agra.
3. Senior Superintendent of Post Offices, Agra Region, Agra.
..... Respondents.

Counsel for respondents : Sri S. Singh.


ORDER (ORAL)

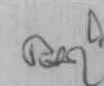
BY HON. MR. JUSTICE S.R. SINGH, V.C.

Heard Sri S.P. Singh, learned counsel for applicant
Sri S. Singh, learned counsel for respondents and perused
the pleadings.

2. The instant O.A. has been preferred against the
order dated 10.11.2004 whereby the applicant has been
removed from service. The impugned order, it is not
disputed, is an appealable order. The applicant has preferred
O.A. without ^{exhausting} exercising the alternative remedy of appeal.
In the circumstances, the O.A. is disposed of at the
admission stage itself with the direction that in case the
applicant prefers an appeal within 15 days from today, the
same shall be considered and disposed of in accordance with
law expeditiously within a period of four months.

No order as to costs.


A.M.


V.C.